

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 236/Chd/CHD/2017

**Under Section 252(3) of the Companies
Act, 2013.**

In the matter of:

CAN & ABLE ENTERTAINMENT PVT. LTD. ...Petitioner.

Versus

Registrar of Companies, Punjab & Chandigarh. ...Respondent

Present: Mr. Deepankur Sharma, Advocate for the petitioner.
Dr. Raj Singh, Registrar of Companies, Punjab and
Chandigarh for the respondent.

Learned counsel for the petitioner seeks time to comply with the previous order dated 11.10.2017 and also to file the balance sheets of each of the Financial Years since incorporation of the company. List the matter for hearing on 28.11.2017. Compliance be made at least three days before the date fixed with copy advance to the Registrar of Companies, Punjab and Chandigarh.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

November 09, 2017
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